

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

SB

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Applicant(s)

Advocate for

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p><u>OA No. 108/2009</u> <u>(Bharat Kumar vs. UOI & Ors)</u> <u>Date of Order: 12.08.2009</u></p> <p>None is present on behalf of the applicant.</p> <p>From the perusal of the order-sheets, it appears that since 05.05.2009 nobody is appearing on behalf of the applicant to press the matter with regard the admission of this case. Only on 23.07.2009, Shri Deepak Bohra, advocate appeared and informed the Bench that the department was considering the matter to decide in favour of the applicant.</p> <p>It appears that the applicant is not interested to proceed with this O.A. in view of the fact that the department is considering the matter in his favour.</p> <p>In such view of the matter, this O.A. stands dismissed in default.</p> <p><i>S.M.M. Alam</i> [Justice S.M.M. Alam] Judicial Member</p> <p>nlk</p>

Part II and III destroyed
in my presence on 07/07/2015
under the supervision of
section officer () as per
order dated 07/07/2015


Section officer (Record)